

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1804
ANSWERED ON:22.07.2014
MISSING OF PERSONS
Gaddigoudar Shri Parvatagouda Chandanagouda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of missing persons registered in the country along with the number of children and girls involved therein separately during each of the last three years and the current year, State/ UT-wise;
- (b) the number of accused arrested, convicted, children/girls traced/untraced, conviction rate achieved and the steps taken to trace all the missing persons along with the action taken against the guilty, separately during the said period, State/UT-wise; and
- (c) the details of advisories issued by the Government to the States in this regard along with the other corrective steps taken by the Government to prevent such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c) : The data as available for the last three years and for the period ending 30-06-2014 on cases of missing persons, children, girls as well as on the children/girls traced/untraced are enclosed in Annexure. The data, which is collected by the National Crime Records Bureau (NCRB), is also compiled and published in their publication 'Crime in India' 2011, 2012 and 2013 (Statistics).

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Therefore, the State Governments are primarily responsible for the prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

An Advisory on missing children- measures needed to prevent trafficking and trace the children was issued to all States/UTs on 31st January, 2012 which includes a comprehensive pro-forma to facilitate better data collection on missing and found children. Another Advisory as per the Hon'ble Supreme Court's direction in Writ Petition (Civil) No. 75 of 2012 to file FIR in case of Missing Children was issued to all States/UTs on 25th June, 2013. The Ministry of Women and Child Development have further augmented programmes and policies for children and girls in their policy initiatives including a portal namely 'Track Child' in the country, which is aimed at maintaining the data of all children availing rehabilitation services under the Integrated Child Protection Scheme (ICPS), which would enable every particular details of the missing/ found children; like physical attributes, place of missing/recovery, special identification marks etc., as reported in the Police Stations are stored in database. The special software along with search engine, then matches the identical parameters of recovered children within its database uploaded from various functionaries of ICPS to facilitate identification of recovered children. It is also administering Swadhar and Short Stay Home Schemes for relief and rehabilitation of women in difficult circumstances, including the victims of rape. Safety of women in the country is of utmost priority for the Government. The Government of India endeavoring effective mechanisms to provide safe environment for women to move around, work and live. Continuous awareness creation among men and women in the society through workshops, seminars, street plays, Nari Chaupals, special gram sabha and through advertisements in the press and electronic media are also being taken up.